

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 73 of 2018 &
IA NO. 254 OF 2019

Dated : 19th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s MB Power (Madhya Pradesh) Limited ... **Appellant(s)**
Vs.
Central Electricity Regulatory Commission &Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Gopal Jain, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Samykya Mukku
Ms. Gayatri Aryan

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2

ORDER

The learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 2 are directed to file their respective written submissions within five weeks' time i.e. on or before 27.03.2019 after duly serving copy on the other side.

List the matter for hearing on **08.04.2019**. Interim Order dated 12.02.2019 is extended till next date of hearing.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member